

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 128(ND)16
CA. NO.

CORAM:



PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE COMPANY: M/s Mr. Rajinder Kumar Manchanda V/s. M/s. Shyam Dyeing Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242, 58

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Nitya Sharma (Adv)		for Res 1,2,4,5,6	
2.	Abhinav Aguilwari Adv.		Petitioner	

ORDER

Vide order dated 18.01.2017, the respondent was directed to provide a copy of the reply to the ld. counsel for the Petitioner. Though it is submitted by the Respondents that the said document was couriered to the Petitioner on 20.01.2017 itself, the same has not been received by him. Be that as it may, without going into any further controversy, another copy has been handed over to the ld. counsel for the Petitioner in court today.

P.T.O.

2. Another application CA No.98/2016 is filed under Rule 11 of the NCLT Rules 2016, on behalf of Respondent No.1, 2, 4, 5 & 6. It is submitted by the Id, counsel for the Respondent that the draft prepared in their office was inadvertently filed in the court instead of the settled copy and they now pray that the actual reply be taken on record.

3. Notice of the application is accepted by the Petitioner.

4. List this application for arguments and disposal on 24.03.2017.

sd/-

[S.K. MOHAPATRA]
MEMER [T]

sd/-

[INA MALHOTRA]
MEMBER [JUDICIAL]